

Creation of permanent posts of Junior Engineers in CPWD

*469. SHEI M. MOSES: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Director General of Works, CPWD has issued orders in April, 1982 regarding creation of new permanent posts of Junior Engineers (Civil) and (Elect.) in CPWD and Superintending Engineers were directed to declare the eligible Junior Engineers permanent; if so, the details thereof;

(b) whether it is a fact that Superintending Engineers in Delhi Administration Zone-I, CPWD, have not declared any Junior Engineer permanent so far, according to those orders, while the date of compliance was 25th May, 1982; if so, the reasons thereof; and

(c) by when these orders will be complied in Delhi Administration, Zone-I, CPWD?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No permanent posts were created in April, 1982, However, eligibility lists comprising of 1315 Junior Engineers (Civil) and 766 Junior Engineers (Elect.) were issued and Superintending Engineers were asked to confirm those Junior Engineers who are considered suitable by the Departmental Promotion Committee.

(b) and (c) No, Sir. Some Junior Engineers have already been confirmed. The formalities in the remaining cases are being completed and are likely to be finalised soon.

*470. [Transferred to the 11th August, 1982]

State Central Library, Hyderabad

*471. SHRI G. SWAMY NAIK:
SHRI B. SATYANARAYAN REDDY:

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that Government are examining the question of declaring State Central Library, Hyderabad as a National Library; and

(b) if so, by when the final decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) No, Sir.

(b) Does not arise.

Pakistani Press report regarding Socio-Economic conditions in India

*472. SHRI J.P. GOEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the reports published in a section of Pakistani press about the motive of visitors from India and the socio-economic conditions in India;

(b) if so, what is Government's reaction thereon;

(c) whether a protest has since been lodged with the Pakistan Government; and

(d) if so, what is Pakistan Government's reaction thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) to (d) Government lodged a strong protest with the Government of Pakistan, both in Delhi

and Islamabad, on this unjustifiable statement. The Pakistani Ambassador expressed regret in a letter to the Editor, Pakistan Times (August 23, 1981) which said: "A remark made by the way in the letter about the condition of Muslims in India, however caused unintended offence in India." However, the Pakistan press continues to report on the old lines despite several press releases issued by our Embassy in Islamabad giving the correct picture.

U.S.A. Offer to sell military hardware to India

*473. SHRI SANTOSH KUMAR SAHU:

SHRI SHRIDHAR WASUDEO DHABE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that U.S.A. has offered to sell military hardware including F-16 fighter aircraft to India; and

(b) if so, what are the details of the offer and what decision Government have taken thereon?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b) The US Deputy Secretary of State Mr. Walter J. Stoessel, during the course of an interview to the Press on 22nd July, 1982 stated in response to a question whether United States would be willing to sell the F-16 aircraft if India expressed interest, that "I think we would be prepared to consider that, to listen to her if she expressed an interest".

The Government of India have, however, made no formal approach to the US Government for the acquisition of the F-16 aircraft.

Hike in the prices of DDA flats

◆474. SHRI RAMANAND YADAV: DR. LOKESH CHANDRA:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what are the criteria for hike in the prices of DDA flats;

(b) whether a time interval has been fixed between registration and allotment; and

(c) whether representations have been received from the DDA Self-Financing flat Owners Society in this behalf?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The DDA has reported that the disposal costs of the flats are calculated on the basis of the pricing formula prevailing at the time of allotment and that the increase in prices of flats is mainly due to increase in the cost of building materials and wages.

(b) No, Sir.

(c) Yes, Sir. The DDA has reported that the Association has also filed a Writ Petition in the Delhi High Court *inter alia* challenging the hike in the prices of Self Financing flats at Munirka opposite DTC Depot.

Prime Minister's message to U.N. second special session on disarmament

*475. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Prime Minister in a recent message to the UN second special session on disarmament has proposed a five point 'concrete' programme of action for disarmament calling for a freeze on nuclear weapons; and